

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9942/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No.4810/2014 passed by the High Court of Judicature at Allahabad)

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(FOR GRANT OF BAIL ON IA 63675/2022 IN SLP (CRL) NO. 825 OF 2022 ONLY)

WITH

Cr1.M.P.No.63675/2022 In SLP(Cr1) No. 825/2022 (II)

(FOR GRANT OF BAIL ON IA 63675/2022)

Date : 10-08-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Aftab Ali Khan, AOR(Mentioned by)
 Mr. M.Z. Chaudhary, Adv.
 Mr. Saad Shervani, Adv.
 Mr. Sandeep Garavsa, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Cr1.M.P.No.63675/2022 In SLP(Cr1) No.825/2022

Upon being mentioned by Mr. Aftab Ali Khan, learned counsel appearing on behalf of the petitioner, we deem it appropriate to direct the Registry not to delete the matter from the date, if any, already notified.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)